

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 1808/2020

KALYANI TRANSCO

APPELLANT(S)

VERSUS

M/S BHUSHAN POWER AND STEEL LTD. & ORS.

RESPONDENT(S)

[IA No. 160529/2022 - CLARIFICATION/DIRECTION
IA No. 71110/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 58417/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 35547/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 109279/2020 - INTERVENTION/IMPLEADMENT
IA No. 41762/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 35545/2020 - STAY APPLICATION]

WITH

C.A. No. 2192-2193/2020 (XVII)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
34999/2020, FOR PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES ON IA 35002/2020

FOR EX-PARTE STAY ON IA 35003/2020

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
39037/2020, FOR EARLY HEARING APPLICATION ON IA 94561/2020

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 98011/2020

FOR STAY APPLICATION ON IA 35042/2021

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 54419/2021

FOR APPLICATION FOR PERMISSION ON IA 66571/2022

IA No. 66571/2022 - APPLICATION FOR PERMISSION

IA No. 54419/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 98011/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 35003/2020 - EX-PARTE STAY

IA No. 34999/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 39037/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 35002/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 35042/2021 - STAY APPLICATION

C.A. No. 2225/2020 (XVII)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
46583/2020

FOR EX-PARTE STAY ON IA 47731/2020

FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 84470/2020

FOR WITHDRAWAL OF CASE / APPLICATION ON IA 166408/2021

FOR CLARIFICATION/DIRECTION ON IA 127575/2022

IA No. 127575/2022 - CLARIFICATION/DIRECTION

IA No. 47731/2020 - EX-PARTE STAY

IA No. 84470/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 46583/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 166408/2021 - WITHDRAWAL OF

CASE / APPLICATION

**C.A. No. 3020/2020 (XVII)
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
84642/2020, FOR EARLY HEARING APPLICATION ON IA 103824/2020
IA No. 84642/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT**

**C.A. No. 6390/2021 (XVII)
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
136440/2021, IA No. 136440/2021 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT**

**Date : 26-09-2025 These matters were called on for pronouncement of
judgment today.**

For Appellant(s) :

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For Respondent(s) :

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Mr. Pranav Garg, Adv.
Ms. Sherna Doongaji, Adv.
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Mr. Vinayak Sharma, Adv.
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Ms. Kirti Gupta, Adv.

Mr. Soayib Qureshi, AOR
Mr. Soumya Dutta, AOR

Mr. Mukesh Kumar Maroria, AOR
Dr. Vinod Kumar Tewari, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Hon'ble the Chief Justice of India pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Satish Chandra Sharma and Hon'ble Mr. Justice K. Vinod Chandran.
2. In terms of the signed judgment, the appeals are dismissed.
3. Pending application(s), including application(s) for intervention/impleadment, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
BRANCH OFFICER

(Signed "Reportable" Judgment is placed on the file)